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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 666/94.

Dt. of Decision : 11.7.94.

Mr. K.S. Ranganayakulu

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Telecom, Gudivada-521 301.
2. The General Manager,
Telecom, Vijayawada-520 301.
3. The Chairman, Telecom Commission,
(repg. Union of India),
110 001.

.. Respondents.

Counsel for the Applicant : T. ..

.. the Respondents: Mr. N.R. Devaraj, Sr. CGSC.

.....
THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (JUDG.)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

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O.A.No.666/94

(As per Hon'ble Shri A.V.Haridasan, Member (Jud1.))

The applicant () a casual labour had filed this application under Section 19 of the Administrative Tribunals Act praying that it may be declared that he is entitled for conferment of temporary status w.e.f. 1.10.89, that he is entitled to have the period of his absence on account of the criminal case against him as duty for all purposes, that he is entitled to have seniority fixed from

Group 'D' post to absorption in w.e.f. 1.4.94 and that he is entitled to all other consequential benefits.

2. In brief the facts are that the () was first engaged as a casual mazdoor in the year 1983 that there has been breaks in his service for more than 2 years for various reasons, that his engagement as casual mazdoor was stopped as he was implicated in a criminal case. In the criminal case the applicant was not allowed to work even as a casual mazdoor. The applicant has made several representations seeking reinstatement as also other consequential benefits. According to the applicant pursuant to his representation he has been reinstated as casual mazdoor () been reinstated the other benefits like conferment of temporary status and regular absorption to which he is entitled on account of his service.

3. When the application came up for admission Sri N.R.Devraj, learned standing counsel for the respond

2nd P
PM

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Copy to:-

1. The Sub Divisional Officer, Telecom, Gudivada-301.
2. The General Manager, Telecom, Vijayawada-301.
3. The Chairman, Telecom Commission, (repg. Union of India), New Delhi.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. M.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

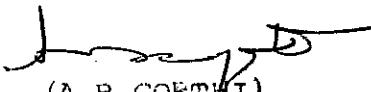
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submitted that as the facts mentioned in the application are vague and as the claims made by the applicant in the various representations are not clear it would be appropriate if the applicant is directed to make a proper representation of his grievances with a further direction to the 2nd respondent to consider the representation with reference to the relevant documents and to take a proper decision within the stipulated time. Learned counsel for the applicant submits that the applicant ~~also~~ would be satisfied if the application is disposed of in that line. In the result the application is admitted and the same is disposed with a direction to the applicant to make a detailed representation projecting all his grievances to the second respondent within one month from today and with a direction to the 2nd respondent to consider the representation if made within a period of one month with reference to the official records and to pass a speaking order and communicate the same to the applicant within a period of 2 months from the date of receipt of the representation. If the applicant feels aggrieved by the order of the 2nd respondent he will be at liberty to approach the Tribunal in accordance with law. No order as to costs.

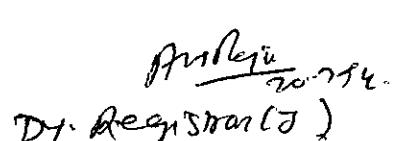

(A.B. GOKTHI)
Member (Admn.)


(A.V. HARIDASAN)
Member (Judl.)

Dated: 11th July, 1994

(Dictated in Open Court)

sd


Dr. Registrar (J)

contd - 4/-

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CA-666/94

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Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 11/7/94 ✓

ORDER/JUDGMENTS

M.J./R.5/C.P.NO.

C.A.NO. 666/94 ✓
T.A.NO. (W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions. ~~RESCATC~~ ⁱⁿ ~~RESCATC~~ ^{stage}

Dismissed.

25 JUL 1994

Dismissed as Withdrawn. ~~HYDERABAD BENCH~~

Dismissed for Default.

Rejected/Ordered.

no order as to costs. ✓

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11/7/94

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